

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A. No. 47/2016 in  
Petition No. 440/MP/2014**

Subject : Application under Section-111 of the Central Electricity Regulatory Commission (Conduct of Business), Regulations, 1999 read with Section 21 of the General Clauses Act 1897 for modification of order dated 29.1.2016 passed by the Commission.

Date of hearing : 2.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Essar Power Gujarat Ltd. (EPGL)

Respondent : Power Grid Corporation of India Ltd. (PGCIL)

Parties present : Shri Hemant Sahai, Advocate, EPGL  
Shri Aniket Prason, Advocate, EPGL  
Ms. Shruti Das, EPGL  
Shri Kush Saggi, EPGL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri A.M. Pavgi, PGCIL  
Shri Aryaman Saxena, PGCIL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for Essar Power Gujarat Ltd. submitted that the copy of rejoinder filed by PGCIL was received on 1.5.2017 and requested for short adjournment. Learned counsel for PGCIL had no objection in this regard. Request was allowed by the Commission.

2. The Commission directed to list the petition on 11.5.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**